

S U P R E M E C O U R T O F I N D I A
 RECORD OF PROCEEDINGS
 CIVIL APPEAL NO(s). 5096 OF 2005
 BEFORE THE REGISTRAR SUNIL THOMAS

HEM RAJ & ORS.

Appellant (s)

VERSUS

KARTAR SINGH (D) BY LRS. & ORS.

Respondent(s)

(With office report)

Civil Appeal NO. 5115 of 2005

(With office report)

Date: 05/05/2011 This Appeal was called on for hearing today.

For Appellant(s) Mr. Punit Dutt Tyagi,Adv.
 Mr.Manjit Singh,adv.
 Mr. Kamal Mohan Gupta

For Respondent(s) Mr. Manoj Swarup,Adv.

UPON hearing counsel the Court made the following
 O R D E R

Ld.counsel for the applicant in the Substitution Application, already filed, has not cured the defects even now in spite of last opportunity granted. However, I am inclined to grant two more weeks time subject to the condition that he cures the defects and deposits a sum of Rs. 500/- in the Supreme Court Legal Services Committee as cost within two weeks. If the above conditions are not satisfied, list the matter before the Hon'ble Judge in Chambers for non-prosecution.

contd....2

ITEM NO.70

-2-

In Civil Appeal No.5115/05 Ld.counsel for the appellant is granted four weeks time as a last chance for filing proper application for substitution.

List the matter on 18.07.2011.

(Sunil Thomas)
 Registrar

SB